## Directorate General of Foreign Trade Udyog Bhawan DES-V Section

The Meeting No.17/AM-19 dated 22.11.2018 actually held on 30.11.2018 for the licensing year 2018-19 to consider the cases under Duty Exemption Schemes (Chapter-4) in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1	Dr. R. A. LAL, Sr. General Manager	AT&DC
2	Shri J.D. Giri, Vice President	AEPC
3	Shri S.K.Mohapatra, DDG	DGFT
4	Shri Dinesh Baid, FTDO	DGFT

The agenda for meeting No.17/AM-19 dated 22.11.2018 was taken up for discussion and the decision taken in respect of each case is enumerated below:

#### MEETING NUMBER

: 17/84-ALC3/2018 MEETING DATE : 22.11.2018

Case No.:1/17/84-ALC3/2018	Party Name: RISHI TECHTEX LIMITED	Meet No/Date:17/84- ALC3/2018 22.11.2018	Status: Approved
HQ File	RLA File	Lic.No/Date:0310813641	
:01/84/050/00294/AM19/	:03/95/040/00134/AM18/	29.05.2017	

**Decision:** Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization for inputs of Sl. No. 1 to 3 as applied for and Sl. No. 4 as per packing policy in export product.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:4/12/84-ALC3/2018	Party Name: AMRIT EXPORTS PVT. LTD.	Meet No/Date:17/84- ALC3/2018 22.11.2018	Status: Deferred
HQ File	RLA File	Lic.No/Date:0210208569	Defer Date: 03.01.2019
:01/84/050/00180/AM19/	:02/24/040/00054/AM19/	16.07.2018	

**Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that no representative had appeared before NC on 30.11.2018 from the firm. Committee decided to give the firm last and final opportunity to appear before NC alongwith Sample and CAD for the examination the case. The case stands deferred for re-listing on 03.01.2019.

	Case No.:4/17/84-ALC3/2018	Party Name: SHANKAR PACKAGINGS LIMITED	Meet No/Date:17/84- ALC3/2018 22.11.2018	Status: Deferred
3	HQ File :01/84/050/00297/AM19/	RLA File :34/24/040/00138/AM19/	Lic.No/Date:3410044462 30.08.2018	Defer Date: 03.01.2019

**Decision:** Committee considered the case as per agenda along with other relevant papers and noted that the similar case has been referred to DIPP for their comments. The committee decided to wait for the comments.

The case stands deferred for re-listing on 03.01.2019.

4 Case No.:6/17/84-ALC3/2018 Party Name: SHANKAR Meet No/Da	e:17/84- Status:	
---	------------------	--



	PACKAGINGS LIMITED	ALC3/2018 22.11.2018	Deferred
HQ File	RLA File	Lic.No/Date:3410044467	Defer Date: 03.01.2019
:01/84/050/00299/AM19/	:34/24/040/00166/AM19/	31.08.2018	

Decision: Committee considered the case as per agenda along with other relevant papers and noted that similar case has been referred to DIPP for their comments. The committee decided to wait for the comments.

The case stands deferred for re-listing on 03.01.2019.

Case No.:5/17/84-ALC3/2018	Party Name: SHANKAR PACKAGINGS LIMITED	Meet No/Date:17/84- ALC3/2018 22.11.2018	Status: Deferred
HQ File :01/84/050/00298/AM19/	RLA File :34/24/040/00174/AM19/	Lic.No/Date:3410044471 04.09.2018	Defer Date 03.01.2019

Decision: Committee considered the case as per agenda along with other relevant papers and noted that similar case has been referred to DIPP for their comments. The committee decided to wait for the comments.

The case stands deferred for re-listing on 03.01.2019.

	Case No.:2/17/84-ALC3/2018	Party Name: GOKUL POLYMERS PVT LTD	Meet No/Date:17/84- ALC3/2018 22.11.2018	Status: Deferred
6	HQ File :01/84/050/00295/AM19/	RLA File :05/23/040/00261/AM19/	Lic.No/Date:0510407959 03.10.2018	Defer Date: 03.01.2019
	<b>Decision:</b> Committee consider decided to refer the case to DI The case stands deferred for referred for refe	a i foi men comments	la along with other relevan	nt papers and

	Case No.:3/17/84-ALC3/2018	Party Name: WELCOME FOOTWEARS	Meet No/Date:17/84- ALC3/2018 22.11.2018	Status: Deferred
7	HQ File :01/84/050/00296/AM19/	RLA File :05/24/040/00358/AM19/	Lic.No/Date:0510407976 04.10.2018	03 01 2010
	<b>Decision:</b> Committee consid decided to refer the case to DI The case stands deferred for referred for referr	a i for men comment	da along with other relevan	nt papers and

	Party Name: AMBIKA COTTON MILLS LIMITED,	Meet No/Date:17/84- ALC3/2018 22.11.2018	Status: Deferred
HQ File	RLA File	Lic.No/Date:3210078688	Defer Date: 03.01.2019
:01/84/050/00301/AM19/	:32/24/040/00036/AM19/	10.10.2018	

Decision: Committee considered the case as per agenda along with other relevant papers and decided to ask the firm to provide process flow chart, stagewise wastage and whether lycra used in the export product sourced indigenously.

The case stands deferred for re-listing on 03.01.2019.

Case No .7/17/94 AT C2/2016	The state of the s		
Gase No.:7/17/84-ALC3/2018	Party Name: PIONEER CALICOS PRODUCTS	Meet No/Date:17/84- ALC3/2018	Status: Approved





	PRIVATE LIMITED	22.11.2018
HQ File	RLA File	Lic.No/Date:3110067199
:01/84/050/00300/AM19/	:31/83/040/00109/AM19/	11.10.2018

Decision: Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.

	Case No.:10/17/84-ALC3/2018	Party Name: AMRIT EXPORTS PVT. LTD.	Meet No/Date:17/84- ALC3/2018 22.11.2018	Status: Deferred
0	HQ File	RLA File	Lic.No/Date:0210208746	Defer Date
	:01/84/050/00303/AM19/	:02/24/040/00102/AM19/	12.10.2018	03.01.2019

Decision: Committee considered the case as per agenda along with other relevant papers and decided to ask the firm to appear for PH before NC alongwith CAD, Sketch, Measurement Chart and sample of the product.

The case stands deferred for re-listing on 03.01.2019.

	Case No.:20/17/84-ALC3/2018	Party Name:K H EXPORTS INDIA PRIVATE LIMITED,	Meet No/Date:17/84- ALC3/2018 22.11.2018	Status: Deferred		
11	HQ File :01/84/050/00313/AM19/	RLA File :04/24/040/00158/AM19/	Lic.No/Date:0410164782 15.10.2018	Defer Date: 03.01.2019		
	decided to refer the case to DI	Decision: Committee considered the case as per agenda along with other relevant papers and decided to refer the case to DIPP for their comments.  The case stands deferred for re-listing on 03.01.2019.				

	Case No.:9/17/84-ALC3/2018	Party Name: AMBIKA COTTON MILLS LIMITED,	Meet No/Date:17/84- ALC3/2018 22.11.2018	Status: Deferred
12	HQ File :01/84/050/00302/AM19/	RLA File :32/24/040/00038/AM19/	Lic.No/Date:3210078702 16.10.2018	Defer Date: 03.01.2019

Decision: Committee considered the case as per agenda along with other relevant papers and decided to ask the firm to provide process flow chart, stagewise wastage and whether lycra used in the export product sourced indigenously.

The case stands deferred for re-listing on 03.01.2019.

	Case No.:19/17/84-ALC3/2018	Party Name: K H EXPORTS INDIA PRIVATE LIMITED,	Meet No/Date:17/84- ALC3/2018 22.11.2018	Status: Deferred	
13	HQ File :01/84/050/00312/AM19/	RLA File :04/24/040/00149/AM19/	Lic.No/Date:0410164788 16.10.2018	Defer Date: 03.01.2019	
	<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and decided to refer the case to DIPP for their comments.  The case stands deferred for re-listing on 03.01.2019.				

14	Case No.:17/17/84-ALC3/2018	Party Name: CAMPARI EXPORTS PVT.LTD.	Meet No/Date:17/84- ALC3/2018	Status: Approved
			22.11.2018	Approved





HQ File :01/84/050/00310/AM19/	RLA File :05/23/040/00313/AM19/	Lic.No/Date:0510408133	
Decision: Committee con	sidered the case as per agan		

**Decision:** Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

		Party Name: ACHIEVER APPARELS PVT. LTD.,	Meet No/Date:17/84- ALC3/2018 22.11.2018	Status: Approved	
15	HQ File :01/84/050/00311/AM19/	RLA File :05/23/040/00321/AM19/	Lic.No/Date:0510408128 17.10.2018		
	<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers decided to ratify the norms for the above advance authorization as applied for.  RA concerned may take necessary action subject to compliance of other usual conditions.				

	Case No.:14/17/84-ALC3/2018	Party Name: RICHA & CO	Meet No/Date:17/84- ALC3/2018 22.11.2018	Status: Approved
16	HQ File :01/84/050/00307/AM19/	RLA File :05/24/040/00409/AM19/	Lic.No/Date:0510408155 18.10.2018	
	<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers decided to ratify the norms for the above advance authorization as applied for.  RA concerned may take necessary action subject to compliance of other usual conditions.			

	Case No.:15/17/84-ALC3/2018	Party Name: MODELAMA EXPORTS PVT LTD.	Meet No/Date:17/84- ALC3/2018 22.11.2018	Status: Deferred	
17	HQ File :01/84/050/00308/AM19/	RLA File :05/24/040/00412/AM19/	Lic.No/Date:0510408159 18.10.2018	Defer Date: 03.01.2019	
	Decision: Committee considered the case as per agenda along with other relevant papers and decided to ask the firm to furnish the CAD alongwith sample of the product.  The case stands deferred for re-listing on 03.01.2019.				

	Case No.:13/17/84-ALC3/2018	Party Name: RADNIK EXPORTS	Meet No/Date:17/84- ALC3/2018 22.11.2018	Status: Deferred	
18	HQ File :01/84/050/00306/AM19/	RLA File :05/24/040/00413/AM19/	Lic.No/Date:0510408166 22.10.2018	Defer Date: 03.01.2019	
	<b>Decision:</b> Committee considered the case as per agenda along with other relevant papers and decided to ask the firm to appear for PH before NC alongwith sample of the export product. The case stands deferred for re-listing on 03.01.2019.				

	Case No.:16/17/84-ALC3/2018	Party Name: GALAXY ELEGANT FASHIONS PRIVATE LIMITED	Meet No/Date:17/84- ALC3/2018 22.11.2018	Status: Deferred
19	HQ File :01/84/050/00309/AM19/	RLA File :05/23/040/00314/AM19/	Lic.No/Date:0510408188 23.10.2018	Defer Date: 03.01.2019





The case stands deferred for re-listing on 03.01.2019.

		Party Name: PEARLGLOBAL INDUSTRIES LIMITED	Meet No/Date:17/84- ALC3/2018 22.11.2018	Status: Approved
20	HQ File :01/84/050/00305/AM19/	RLA File :05/24/040/00384/AM19/	Lic.No/Date:0510408223 25.10.2018	
	<b>Decision:</b> Committee considered decided to ratify the norms for RA concerned may take necessity.	red the case as per agenda a	along with other relevant	

	Case No.:11/17/84-ALC3/2018	Party Name: PINNACLE CLOTHING CO	Meet No/Date:17/84- ALC3/2018 22.11.2018	Status: Approved
21	HQ File :01/84/050/00304/AM19/	RLA File :05/24/040/00423/AM19/	Lic.No/Date:0510408255 26.10.2018	
	<b>Decision:</b> Committee considered the case as per agenda along with other relevan decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

# Minutes of manual cases considered by the Norms Committee -V In Meeting No.17/84 AM-19 dated 22.11.2018 actually held on 30.11.2018

# 22.

Case No.246	M/s. Shahi Exports Pvt. Ltd.
NC Meeting No.17AM19 dated 22.11.2018	F. No. 01/94/171/00010/AAM10/7778
Prior fixation of adhoc norms for export of Woven Fabric GSM 150 (Tolerance + or – 1 scheme under para 4.04(a) 1 FTP 2015-20	F.No. 01/84/171/00019/AM19/DES-V Ladies Trouser made of 55% Linen 45% Cotton Dyed 0%) (Style No. 130P093) under special advance licence
<b>Decision:</b> M/s Shahi Exports Pvt. Ltd.vide the norms for above said export product under the case as per agenda alongwith other relevances. As per CAD and other details provided norms as applied for. The copy of the applications are the copy of the applications.	eir letter dated 19.11.2018 have requested for fixation of Special Advance Authorisation. Committee considered ant papers and went through the details submitted in this d in this case, the Committee approved the input output lication is forwarded to the concerned RA for further al conditions. There is no need to send the case to DGFT

#### 23.

M/s. Richa Global Exports Pvt. Ltd.
F.No. 01/84/171/00020/AM19/DES-V

Prior fixation of adhoc norms for export of Girls Top of 100% Cotton Yarn Dyed Woven Fabric GSM 106(+/-10%) Style No. L4642 under special advance licence scheme under para 4.04(a) 1 FTP 2015-20.

**Decision:** M/s Shahi Exports Pvt. Ltd.vide their letter dated 22.11.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output





norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT GSM should match in import and export.

## 24.

Case No.248	M/s Global Mada A 14
NC Meeting No.17/AM19 dated	M/s. Global Mode And Accessories Pvt. Ltd.
22.11.2018	Pt. F.No. 01/84/050/00040/AM19/DES-V
RA F.No.	
05/23/040/00517/AM18	Adv. Authorisation No. 0510406020 dated 28.03.2018

Decision: Committee considered the case as per agenda along with other relevant papers and observed that firm's request dated 09.08.2018 for fixation of norms against the above said Adv. Authorisation as their case was rejected by NC on 19.07.2018. Committee decided to ask the firm to appear for PH before NC to explain their case. The case stands deferred for re-listing on 03.01.2019.

## 25.

Case No.249	M/s. Orient	Craft Ltd
NC Meeting No.17/AM19 dated 22.11.2018	F.No. 01/84	/162/00125/AM19
RA F.No. 05/27/039/00030/AM15	Annual Adv 02.03.2015	Authorisation No. 0510393430 dated
Description of item	ng export produ	ucts under para 4.24A(v) of HBP 2009-10:
Description of item  Bed Cover (Quilt) & Sham (Quilted Errort & Pierror 1000)		0.1

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's representative had appeared before NC on 30.11.2018 and explained their case. Accordingly, Committee decided to ratify the norms for the above Annual advance authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

### 26.

Case No.250	M/s. Shahi Exports Pvt. Ltd.
NC Meeting No.17AM19 dated 22.11.2018	F.No. 01/84/171/00021/AM19/DES-V

Prior fixation of adhoc norms for export of Mens Shorts made of 98% Cotton 2% Elastane (Spandex) Dyed Woven Fabric GSM285 (Tolerance +/-10%), Style No. 103652 under special advance licence scheme under para 4.04(a) 1 FTP 2015-20. Style No.

Decision: M/s Shahi Exports Pvt. Ltd.vide their letter dated 26.11.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further

necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

## 27.

Case No.251	M/s. Radnik Exports
NC Meeting No.17AM19 dated 22.11.2018	F.No. 01/84/171/00022/AM19/DES-V
Prior fixation of adhoc norms for	export of Ladies Skirt mfd of 1000/ X:

Prior fixation of adhoc norms for export of Ladies Skirt mfd of 100% Linen Woven Yarn Dyed Fabric GSM 170 +/- 10% (Style L1 LUDLOW LINEN under special advance licence scheme under

Decision: M/s Radnik Exports vide their letter dated 26.11.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

#### 28.

Case No.252	M/s. Radnik Exports	
NC Meeting No.17AM19 dated 22.11.2018	F.No. 01/84/171/00023/AM19/DES-V	

Prior fixation of adhoc norms for export of Ladies Top Mfd of 99% Cotton 1% Metallic Fibre Woven Printed Fabric, GSM 75+/-10% (Style No. 5E145T2A4) under special advance licence scheme under para 4.04(a) 1 FTP 2015-20.

Decision: M/s Radnik Exports vide their letter dated 22.11.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.